
**Kalandi Charan Sahoo Vs District Transport Manager (A), O.S.R.T.C. and
Another**

None

Court: Orissa High Court

Date of Decision: Jan. 25, 2008

Acts Referred:

Constitution of India, 1950 – Article 226#Industrial Disputes Act, 1947 – Section 33A, 33C

Citation: (2008) 105 CLT 809 : (2008) 105 CLT 496 : (2008) 117 FLR 831 : (2008) 1 OLR 893

Hon'ble Judges: M.M. Das, J

Bench: Single Bench

Final Decision: Allowed

Judgement

@JUDGMENTTAG-ORDER

M.M. Das, J.

Heard Learned Counsel for the Petitioner, None appears for the contesting Opp. Party No. 1 in spite of the fact that notice of the writ petition has been duly served on him.

2. This is an unfortunate case, where the workman has been deprived of the fruits of an order passed by the Presiding Officer, Labour Court,

Sambalpur in his favour on 7.9.94 although more than thirteen years have passed in the meanwhile.

3. It is revealed from the writ petition that the Petitioner was working under the Orissa State Road Transport Corporation, Rourkela as a

Conductor. He was discharged from the service on 30.6.1983. Being aggrieved, he preferred an application u/s 33A of the I.D. Act, 1947 before

the Presiding Officer, Industrial Tribunal, Orissa, which was registered as Misc. Case No. 18 of 1983.

4. After hearing both the parties, the Presiding Officer, Industrial Tribunal passed an order on 16.5.1984 holding the order of discharge of the

Petitioner from service on 30.6.1983 by the Management was improper and unjustified and the Petitioner-workman was entitled to reinstatement

with full back wages. The said order was challenged by the Management before this Court in O.J.C. No. 2610 of 1984. The said writ petition was

dismissed by this Court 9.10.1990 confirming the order passed by the presiding Officer, Industrial Tribunal, Bhubaneswar. However, during the

pendency of the said writ petition, the Petitioner was reinstated. Though the Petitioner received the current wages after reinstatement, but as the

back wages were not paid to him, he initiated a proceeding u/s 33C(2) of the I.D. Act before the Presiding Officer, Labour Court, Sambalpur. By

Order Dated 7.9.1994, the Presiding Officer, Labour Court came to hold that the Petitioner is entitled to an amount of Rs. 23,639.30 paise from

the Management towards his arrear salary and bonus and directed the D.T.M., O.S.R.T.C. Rourkela to pay the said amount to him within two

months. As the said amount was not paid to the Petitioner, the Petitioner has approached this Court in the present writ petition, which was filed on

7.9.1995 and is pending since then.

5. As this Court finds that the amount payable to the Petitioner has been finally adjudicated upon by the Presiding Officer, Labour Court,

Sambalpur in the proceeding u/s 33C(2) of the I.D. Act in I.D. Case No. 19 of 1991, as stated above, and the said order having not been

challenged by the Management- Opp. Party No. 1, has become final and binding between the parties, it is now to be seen whether non-

compliance of the said order by the Opp. Party No. 1 can be considered to be a cause of action for filing the present Writ Petition by the

workman.

6. Section 33C(4) of the I.D. Act provides that the decision of the Labour Court shall be forwarded by it to the appropriate Government and any

amount found due by the Labour Court may be recovered (1) of Section 33C of the I.D. Act makes a provision that where the appropriate

Government is satisfied that any money is due to the workmen, it shall issue certificate for that amount to the Collector, who shall proceed to

recover the same in the same manner as an arrear of land revenue.

7. It is, thus, seen that the directions issued in the order under Annexure-1 to the management-Opp. Party No. 1, to pay the amount of Rs.

23,639.30 paise to the writ Petitioner within two months from the said date of the order, can be enforced under the provisions of Sub-section (1)

of Section 33C of the Act and can be recovered as arrear of land revenue under the provisions of the Orissa Public Demand Recovery Act,

provided the said order is forwarded to the appropriate Government by the Labour Court and the said appropriate Government is satisfied that the

said money is due to be paid to the Petitioner.

8. A question, therefore, arises in the present writ petition-with regard to the maintainability of the same on the ground of availability of an

alternative remedy.

9. Normally, writ jurisdiction should not be invoked where alternative effective and efficacious remedy is available under the law. However, this

rule is not an absolute one. The Supreme Court in the case of Bombay Telephone Canteen Employees' Association, Prabhadevi Telephone

Exchange Vs. Union of India and another, , delving on this question, categorically held that availability of an alternative forum does not ipso facto

oust the writ jurisdiction of the High Court and the High Court has always its discretion to grant relief under Article 226 of the Constitution even if

there are other alternative statutory remedies available. In the case of T.K. Rangarajan Vs. Government of Tamil Nadu and Others, , the Supreme

Court while again dealing with this question, held that a law Court will lose its efficiency if it cannot possibly respond to the need of the society and

justice oriented approach ought not to be thwarted on the basis of technicalities. High Court is empowered to exercise its extraordinary jurisdiction

to meet unprecedented extraordinary situation.

10. It has been repeatedly laid down that writ jurisdiction can be exercised even if alternative remedy is available, in cases, where natural Justice

has been violated or established procedure of law flagrantly ignored or where ends of justice will be defeated by refusing to exercise jurisdiction

under Article 226 of the Constitution.

11. Jurisdiction of the High Court under Article 226 is an extraordinary one and is normally exercisable keeping in mind the principles of equity.

Before exercising such jurisdiction, the Writ Court is to examine if any order or direction is required to be issued to meet the ends of justice.

12. Considering the above aspects, as this Court finds that shutting the door of the Writ Court to the Petitioner on the technical ground that the

amount directed to be recovered from the Opp. Party No. 1 can be recovered as an arrear of land revenue under the O.P.D.R. Act and in view of

such alternative remedy available, no writ should be issued as prayed for, would be unfair and unjust as well as inequitable for the reason that

recovery of the amount, if left to be made under the O.P.D.R. Act, the proceeding will not only be prolonged, but would open several

opportunities for the Opp. Party No. 1 to contest the claim even though the Opp. Party No. 1 has not challenged the order under Annexure-1,

which has reached a finality.

13. Upon such consideration, this Court feels it appropriate to hold that in spite of the alternative remedy available to the Petitioner to recover the

amount, the same being neither effective nor efficacious, a writ should be issued to the Opp. Party No. 1 to pay the amount quantified by the

Labour Court under Annexure 1 to the Petitioner-workmen, who has been toiling hard from the year 1983 to get justice from the Labour Court

and in the meantime, about quarter of a century has already lapsed.

14. This writ petition is, therefore, allowed directing the Opp. Party No. 1 to pay the amount of Rs. 23,639.30 paise as was calculated by the

Labour Court under Annexure-1 along with 10% simple interest per annum thereon from the date of the order under Annexure-1
i.e. 7.9.1994 till

the date of actual payment within a period of two months from the date of communication of this order.